

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

IA-757/2023 IN
C.P. (IB)/637(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Vyomakara Real Estate Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Nausher Kohli a/w. Mr. Nikhil Apte i/b. Wadia Ghandy & Co., Ld. Counsel for the Applicant/Petitioner present. None for the Respondent.
2. **IA-757/2023**: This is an Application filed by the Applicant for urgent hearing of C.P.(IB)/637(MB)2022.
3. The C.P.(IB)/637(MB)2022 has already been taken up for hearing on 24.02.2023 and the same is reserved for orders. In view of the same, the present Application **IA-757/2023** is rendered infructuous and the same stands **dismissed**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)